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SLP(C)No. 18207-18209 OF 2001  
ITEM No.7

Court No. 7

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.18207-18209/2001

(From the judgement and order dated 30/03/2000 in CWP 14509,  
16642 & 16579/99 of The HIGH COURT OF PUNJAB & HARYANA AT  
CHANDIGARH)

SUBHASH CHANDER AND ANR.

Petitioner (s)

VERSUS

STATE TRANSPORT APPELLAT TRIBUNAL & ORS.

Respondent (s)

(with appln. for c/delay in filing SLP & with prayer for  
interim relief)

( For Final Disposal )

With

SLP(C)No.17232-17233/2001

(with appln. for exemption from filing C/C of the impugned  
judgment and with prayer for interim relief)

(For Final Disposal)

SLP(C)No.21090/2001

(with prayer for interim relief)

(For Final Disposal)

SLP(C)No.22860-22861/2001

(with appln. for exemption from filing OT and with prayer  
for interim relief)

(For Final Disposal)

SLP(C)No.39/2002

(with appln. for exemption from filing OT and with prayer  
for interim relief)

(For Final Disposal)

Date : 06/03/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH

HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Ms. Sudha Paul, Adv. for  
Mrs Rani Chhabra, Adv.

For Respondent (s) Ms. S. Janani, Adv.

Mr. RK Kapoor, Adv. for  
Mr. Anis Ahmed Khan, Adv.

Mr. Baldev Kapoor, Adv.  
Mr. Rajesh K Sharma, Adv. for  
Mr. Goodwill Indeevar, Adv.

Mr. Prag P Tripathi, Sr. Adv.  
Ms. Anusuya Salwan, Adv.

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Mr. KG Bhagat, Adv. for  
Mr. Debasis Misra, Adv.

Mr. Rajeev Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

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At the request of learned counsel for the parties these  
matters are adjourned for one week.

(D.L. Chugh)  
Court Master

(K.K. Chadha)  
Court Master